

अध्यक्ष महोदय : नहीं इस तरीके से मैं नहीं सुन सकता। कोई चीज ऐसे नहीं आ सकती है।

श्री काशीराम गुप्त : अध्यक्ष महोदय,
कल.....

अध्यक्ष महोदय : मैं ऐसे नहीं सुन सकता।
I have asked him again and again
to resume his seat.

श्री काशीराम गुप्त : अध्यक्ष महोदय,
कल.....

अध्यक्ष महोदय : घ्राप बैठ जाइये।
अगर आप अब भी नहीं मानते हैं तो रेकार्ड
नहीं किया जायगा।

श्री काशीराम गुप्त : **

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय,
टक्कर लग जाती तो।

अध्यक्ष महोदय : इस तरह से पार्लियामेंट
का काम कैसे चल सकता है। मुझ का दो
नाइन लिख कर भेज देते तो इस में उन का
नया नुबसान हो जाता। वह मुझ को लिख
सकते थे। He could have very easily
written to me.

श्री हुकम चन्द कछवाय : लिख कर देने
में तो आठ आठ दिन लग जाते हैं फिर भी
सुनवाई नहीं हांती है।

12.20 hrs.

PAPER LAID ON THE TABLE

ANNUAL REPORT OF TRADE MARKS
REGISTRY

The Minister of Commerce (Shri
Manubhai Shah): I beg to lay on the

Table a copy of the Annual Report of
the Trade Marks Registry for the year
ending the 31st March, 1966 under
section 126 of the Trade and Mer-
chandise Marks Act, 1958. [Placed in
Library. see No. LT-7349/66].

12.20½ hrs.

ARREST OF MEMBER

(Shri Mani Ram Bagri)

Mr. Speaker: I have to inform the
House. that I have received the fol-
lowing communication, dated the 17th
November, 1966 from the Sub-divi-
sional Magistrate, New Delhi:—

"I have the honour to inform
you that I have found it my duty
in the exercise of my powers as
sub-divisional magistrate to arrest
Shri Mani Ram Bagri, Member,
Lok Sabha, under sections 107/150,
Code of Criminal Procedure, on
the basis of the police report
dated the 15th November, 1966
saying that he had exhorted stu-
dents to take out procession to
Parliament Street in contraven-
tion of section 144, Criminal Pro-
cedure Code, which was a wrong-
ful act and so provocative that it
may occasion breach of peace and
public tranquility.

Shri Mani Ram Bagri was,
accordingly, arrested on the 17th
November, 1966 at about 6 p.m.
and was produced before me in
New Delhi courts. He was re-
manded to judicial custody till
the 28th November, 1966 and is at
present lodged in Tihar Jail,
Delhi, as he failed to produce the
security demanded, that is, two
sureties of Rs. 25,000 each with a
ball bond in the like amount."

श्री शौर्य (अलीगढ़) : अध्यक्ष महोदय,
मेरी ब्यवस्था सम्बन्धी आपत्ति है। श्री बागड़ी
की गिरफ्तारी कानूनी हो या गैरकानूनी,

**Not recorded.

[श्री मीयं]

यह भ्रदालत जाने, लेकिन जिस प्रकार उन की गिरफ्तारी हुई, सी० आई० डी० ने इस बिल्डिंग को इस्तेमान किया, यहां के वायरलेस सेट का इस्तेमान किया गया, यहां से जिस तरफ से वह निकलने वहां टैक्सी खड़ी हुई थी। जिस तरह से वह भागी, उस से ऐक्सिडेंट भी हो सकता था। इस बिल्डिंग को गिरफ्तारी के लिये इस्तेमाल करना, सी० आई० डी० और पुलिस लगा कर, यह प्रवैधानिक है और यहां पर गलत परम्परा डाली जा रही है। जिस ढंग से गिरफ्तारी हुई है, उस ढंग के खिलाफ मैं व्यवस्था का प्रश्न उठा रहा हूं। इस के लिये कोई नियम बना दिया जाये। इस बिल्डिंग का और वायरलेस सेट को इस्तेमाल किया गया है।

श्री काशीराम गुप्त (भ्रलवर) : मेरा व्यवस्था का प्रश्न यह है कि क्या किसी मेम्बर को किसी दूसरे मेम्बर की गाड़ी में बैठे हुए जिस में दो तीन और भी लोग बैठें हों, चलती हुई टैक्सी के द्वारा रुकावट डाल कर और ऐक्सिडेंट की सम्भावना को बढ़ा कर, गिरफ्तार किया जा सकता है। अगर वह गिरफ्तार किया जा सकता है तो फिर मैजिस्ट्रेट महोदय ने जो लिखा है उस के बारे में मैं कहना चाहता हूं कि जिस वक्त श्री बागड़ी उस गाड़ी में बैठ कर जा रहे थे उस वक्त श्री शिव नारायण भी बैठे हुए थे, वह अकेले नहीं थे.....

श्री प्रकाशवीर शास्त्री (विजनौर) : श्री शिव नारायण कांग्रेस वाले।

श्री काशीराम गुप्त : जी हां, उन्होंने कहा कि मैं कांग्रेस वाला हूं। मैं यह जानना चाहता हूं कि क्या यह सम्भव है कि किसी मेम्बर को जिस के पास पार्लियामेंट का कार का पास है चलती हुई गाड़ी में से, रुकावट डाल कर, और उस को रोक कर पकड़ा जाये। क्या यह बात उचित हो सकती है।

Shri H. N. Mukerjee: (Calcutta Central): I have been very disturbed since yesterday when I noticed in this House, on the premises of Parliament the presence of police officers who had no business to be here....

An hon. Member: Intelligence people.

Shri H. N. Mukerjee:... and I at once along with some other of my colleagues drew the attention of the Security Officer who is supposed to be in charge of this building, and we were told in a very nervous fashion that the man was here for purposes of verification—Heaven knows what verification means; I tried at that point of time—it was nearly five of clock—to contact you and I went up to your Chamber and I discovered that you had already left, and the Deputy-Speaker was in the Chair, and so, I could not tackle the matter at that level. This is what I have seen along with some other Members of Parliament, and I noticed that Shri Bagri in particular had been followed right inside Parliament House and it was he who had pointed out to us the presence of these officers about whom we referred to the Security Officer in charge of Parliament buildings.

I myself went in the car of Shri Mani Ram Bagri who was good enough to take me in his car. But I had no idea that he would be arrested straightway. On the contrary, I had a feeling that because some of us, Members of Parliament, did speak to the Security Officer about it, at least some restraint should have dawned upon the minds of these people unless they are so frightened and panicky as not to know where to stop and where to draw the line.

We have seen in the papers today pictures of policemen and some kinds

of officers scrutinising people travelling in buses to Delhi and that sort of thing. Do we live in a police state of this description that even people travelling in buses would be examined and policemen would be peering every where? I am not concerned with it at the moment. At the moment, what I am very seriously concerned about—I do wish that you support me in this regard—is that inside Parliament House, we discover police officers of some description—I cannot specify them—trying to keep a watch on Members. We were told that they had come for 'verification'—what 'verification' means, we do not know—and they were shaking in their shoes when we confronted them with that position.

That is why I wanted to bring to your notice what had happened yesterday, our cars being stopped and that sort of thing. Heaven know what kind of enormity is being perpetrated on us.

Yesterday we heard Shri Gopalan and Shri Maurya relating the kind of ignominy to which they had been subjected because the Government does not know what is, what; it is so panicky and shaking in its shoes and has not the moral stamina to stand up to whatever the people want to do. That is why this kind of thing is taking place. This is extremely disgraceful and I wish you would take some notice of it so that the Government does not at least degrade the parliamentary system in the way in which these nincompoops sitting in power today are going to do.

Shri A. K. Gopalan (Kasergod): I had given notice of a call attention motion about the situation in the Delhi University campus where not only the students but also the teachers and others have not been allowed to come in. . . .

Mr. Speaker: I am concerned with what we have before us.

Shri A. K. Gopalan: I am coming to that.

As far as Members of Parliament are concerned, we have seen what is reported here. Yesterday when I was going, Shri Maniram Bagri was not allowed and others also were not allowed. Shri Nath Pai was also there. They have reported to me that they were going. Shri Khadilkar was also in the car. He also said that when they were going, they were not allowed. We are not allowed to come to Parliament and go to our places. This is the situation prevailing here.

The students have given notice of a demonstration. There is a ban on the demonstration and there are precautions taken. So what is this panic about? The military and the police have besieged the whole city. Nobody can come in or go out. If this is the situation, even though Government say that the demonstration has been banned and they have taken all the precautions and nothing will happen, if this is the situation. . . .

Mr. Speaker: I am now listening to points made in connection with the arrest which is being referred to here, not to other things.

Shri A. K. Gopalan: The arrest that has been referred, to, that has to be considered; but this also has to be considered. . . .

Mr. Speaker: I cannot go into other things.

Shri A. K. Gopalan: Why should he have been arrested just at that point of time? Why could he not have been arrested before that or afterwards?

Mr. Speaker: Shri Kapur Singh.

Shri G. N. Dixit (Etawah): On a point of order.

Mr. Speaker: I will call him.

Shri Kapur Singh (Ludhiana): I will confine myself to the matter of

[Shri Kapur Singh]

the arrest which the House is discussing now, namely, the arrest of the hon. Member, Shri Maniram Bagri. Apart from the technical legalities and apart from the formalities of the case, there is such a thing as the graces of a civilised, decent, democratic life. It is not proper for the Government, no matter what the circumstance and no matter what the legal justification they may have, to treat honourable Members of this House as of they were All Capones and habitual criminals.

Shri J. B. Kripalani (Amroha): It appears to me that some Members of Parliament are such untouchables that those associating with them or going in the same car with them should be harassed. I think this must stop.

Shri Maurya: I object to the word 'untouchables' used.

Mr. Speaker: He has used it in a different sense.

Shri Tyagi (Dehra Dun): I think it is an important matter which require clarification from the Chair as well. While all members are unanimously of the view, I hope, that nobody could be arrested in that manner here in the House and the dignity of the House has to be maintained, they also carry with them a liability. If I am aware that there is a warrant against me, I have no business to use this House as a sanctuary. I must volunteer myself and get arrested. If I have a warrant against me and I know that they are going to arrest me, then if I deliberately come here. . . .

Shri J. B. Kripalani: Nobody knew.

Shri Tyagi: The person concerned knew, it is not a question of others. Every one else here knew that Mr. Bagri was keeping in Parliament House to avoid arrest.

Some hon. Members: No.

Shri Tyagi: Do members agree that it is not dignified for a member to

escape arrest by coming into Parliament House and using it as a sanctuary? That should also be objected to.

Shri G. N. Dixit: The privileges of the House are given in Chapter XX, and with regard to the question of arrest, rules 232 and 233 are the only provisions which are given in the rules. Rule 232 reads:

"No arrest shall be made within the precincts of the House without obtaining the permission of the Speaker."

And rule 233 reads:

"A legal process, civil or criminal, shall not be served within the precincts of the House without obtaining the permission of the Speaker."

Apart from these two provisions, there is no other provisions in the rules about privilege. Therefore what the police officer did outside the House precincts is not a question of privilege to be discussed here or to be raised as a point of order.

Apart from this, you will also see that what was before the House was rule 229, and according to the rules, a point of order can be raised only with regard to the matter which is before the House at the moment. Rule 229 is about intimation to the Speaker about arrest. Whether that intimation is proper, valid or not, is the only question on which a point of order can be raised at the moment.

Therefore, neither on that point nor on the point of privilege, all that is being put by the members at the moment is in order. This is my submission. (*Interruptions*).

Shri S. M. Banerjee (Kanpur): Yesterday the whole question was raised in this House, and we, many of us, are not afraid of any arrest because we know that our proper place is the prison under this Government, but we raised certain matters

which concern the rights and privileges of the members.

Yesterday night from 3 P.M. or even from 12 O' Clock, a CID officer was there. I have nothing against him, he must have been performing his duty. At 5 O' Clock the wife of Mr. Maurya who was just waiting for Mr. Maurya near the Inner Enquiry, informed us that the CID officer was there and his only purpose was to identify Mr. Bagri and get him arrested the moment he crossed the precincts of Parliament House or he crossed the gate. We in our wisdom, consulted the senior members of this House, including Prof. Mukerjee and others—Shrimati Renu Chakravartty was also there, today she must have gone to Calcutta—and we went and talked to that officer and he confessed, "Yes, I am an intelligence officer." Generally, an intelligence officer might come under the garb of a security man, but that is a different matter, I have nothing to say against that. I had seen the CID officer waiting inside just gate No. 2 and he said he was verifying the persons who were going to the various galleries; this could not be done immediately. At least he should have done on the spot investigation or enquiry; it is never done by them.

Shri Priya Gupta rose—

Mr. Speaker: Should I stop him now and allow Mr. Priya Gupta?

Shri S. M. Banerjee: At 5.30 you were not present; you were unfortunately away and Mr. Dinen Bhattacharya raised this question and said that inside these precincts Mr. Bagri was arrested. I have nothing against the arrest. From the communication it is said that there was a warrant on the 15th for his arrest. On the 15th he was at his residence; on the 16th he came to Parliament, though he was suspended. The arrest was made only on the 17th, after proper guarding him, by the intelligence people inside when he was travelling with Mr. Sheo Narain and Kashi Ram Gupta

practically dragging him outside. It is most unfair.

Mr. Speaker: It is enough. Mr. Hem Barua.

Shri S. M. Banerjee: Only one sentence more. We have to safeguard the sanctity of the House. Even today I have moved a privilege motion against the Home Minister. The DIG has confirmed the shoot-at-sight order. Let him contradict it now.

Mr. Speaker: I am not concerned with it now. Mr. Hem Barua.

Shri Hem Barua (Gauhati): Instead of the Education Ministry trying to deal with the proposed students demonstration, the responsibility has unfortunately been shifted to the Home Minister. As a result of that not only Members of Parliament are arrested in a very shabby manner in violation of your ruling given in this House that unless there is a grave criminal charge against a Member, no Member should be arrested when the Parliament session is on. The whole of the Delhi University has been converted into a concentration camp... (An Hon Member: No.) Policemen are posted at all conceivable positions in the university campus. That is how democracy has been reduced to smithereens. Parliament has been made to yield to all pressures coming from the police authorities. My friends have stated that there were intelligence people who almost took control of Parliament House yesterday. That is what happened. The police cars were inside Parliament precincts in order to arrest Mr. Mani Ram Bagri. You are the custodian of the rights and privileges of the Members and you should take up this matter and see that police cars are not allowed inside the Parliament precincts.

Shri J. B. Kripalani: Shri Khadilkar was in the same car; let him speak.

Mr. Speaker: I am not recording evidence.

Shri Khadilkar (Khed): I have written a letter to you, Sir. The question is simple. I was standing on the porch for a taxi. It is an important matter from another angle. I could not get a taxi. Then, Mr. Nath Pai came out and said: I will give you a lift. As he started the car, Mr Bagri approached us and said: will you give me a lift? We said yes and he got into our car. We never knew that there was a warrant. We went out of the gate. Police cars followed our car. He dropped me at Talkatora road at my residence. In the meanwhile we asked Mr. Bagri why the police officers were after him. He said that "I want to go the same way." But he could not proceed further. His way was blocked by a police car. Shri Nathi Pai is not too well and so I was rather perturbed. I told them there was no question of hiding; the only thing was we wanted to drop him at his residence. We never knew it and then, when police officers blocked the way, I could not approach the car; Shri Nath Pai spirited away the car and brought him back here and gave him in his custody because he was standing there before porch. (Interruption).

The one point on which we feel is this. The police officers, when I told them that Nath Pai is not too well, we do not want to hide him, we wanted to leave him at his residence, they ought to have behaved a little better. That is the only thing that I wanted to submit to you.

Shri Raghunath Singh (Varansai): I was there from the very beginning.

श्री यशपाल सिंह (कैगना) : अध्यक्ष महोदय,

अध्यक्ष महोदय : आर्डर, आर्डर । मैंने सब कुछ सुन लिया है । अब श्रीर किसी माननीय सदस्य के कुछ कहने की जरूरत नहीं है । नर माननीय सदस्य बैठ जायें ।

श्री यशपाल सिंह : अध्यक्ष महोदय, क्या बात है कि आप छोटे भादमियों की बात नहीं सुनते हैं ? जो सदस्य बिना आप की इजाजत लिये बोलना शुरू कर देते हैं, उन को तो मौका मिल जाना है, लेकिन हम नहीं बोल सकते हैं । आखिर क्या बात है ?

अध्यक्ष महोदय : आर्डर, आर्डर । माननीय सदस्य बैठ जायें ।

श्री यशपाल सिंह : अगर आज यहां पर श्री मधु लिमये, डा० लोहिया या श्री बागड़ी होते, तो क्या वे बोलते या नहीं ? हम छोटे मेम्बर हैं । हम दरदवास्त कर रहे हैं कि हमें कुछ कहने का मौका दिया जाये, लेकिन आप हमारी दरदवास्त को नहीं मान रहे हैं ।

श्री रघुनाथ सिंह : मैं सही बात बता देना चाहता हूँ । कल जब सदन चल रहा था, तो मुझे यह खबर दी गई कि पुलिस वाले पालियामेंट हाउस के अन्दर आ गए हैं, श्री बागड़ी पालियामेंट हाउस के अन्दर हैं और पुलिस वाले उन को एरेस्ट करना चाहते हैं । यह खबर सुन कर मैंने कहा कि पुलिस वालों का पालियामेंट के अन्दर आना ठीक नहीं है । जब मैं पालियामेंट हाउस के गेट नम्बर 1 पर पहुंचा, तो मैंने वहां पर देखा कि श्री बागड़ी का एक बंडल लपेट कर रखा हुआ है, जिस तरह पिछली बार उन्होंने एक बिस्तर रखा था । पुलिस वाले पालियामेंट हाउस की प्रिसिक्ल्स के बाहर खड़े थे ।

जब मैं वहां पर खड़ा था, तो श्री नाथ पाई वहां पर आए और अपनी कार की नरक गए । श्री बागड़ी उस कार में बैठ गए और श्री नाथ पाई अपनी कार में बड़ी तेजी से पालियामेंट स्ट्रीट वाले गेट से चले गए । पुलिस वालों ने गेट के अन्दर कार को नहीं रोका । पालियामेंट हाउस की प्रिसिक्ल्स में कोई भी कार्यवाही नहीं हुई । जैसा कि मैंने कहा है, श्री नाथ पाई की कार बड़ी तेजी से गई और पुलिस की एक कार और मोटर कार्सिफिल उसके पीछे पीछे गई । मैं उसी जगह

बड़ा था। मैंने यहाँ के वाच एंड वार्ड के एक आदमी को कहा कि वह श्री बागड़ी के बंठल को देखता रहे।

पांच मिनट के बाद श्री नाथ पाई फिर आए। वह पार्लियामेंट स्ट्रीट वाले फाटक से गए थे। श्रीर आण. विजय चाक के फाटक से। श्री नाथ पाई ने कहा कि यह बड़ी खराब बात है। पार्लियामेंट के मेम्बरों के साथ इस तरह का व्यवहार किया जा रहा है। उन को चैक किया जाता है। एक्जिट होते होते बच गया। श्री नाथ पाई ने श्री बागड़ी को उसी गेट नम्बर 1 पर उतार दिया। श्री बागड़ी ऊपर अपने बिस्तर के पाम आए। उन्होंने मुझे कहा कि आप मुझे ले जा कर छोड़ दीजिए। मैंने कहा कि आप ठहरिए, मैं अभी आता हूँ। उन को पार्लियामेंट हाउस के प्रिंसिपल्स के अन्दर नहीं रोका गया और न एरेस्ट किया गया। (Interruptions).

अध्यक्ष महोदय : आर्डर, आर्डर।

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, मेरा नाम दो बार लिया गया है और सलत तौर पर लिया गया है। मुझे स्पष्टीकरण करने का मौका दीजिए।

अध्यक्ष महोदय : अगर आप का नाम लिया है, तो इस में बदनामी की कोई बात नहीं है। आप बैठ जाइये। जो कुछ हुआ है, वह मैंने सुन लिया है।

श्री शिव नारायण : मेरा नाम दो बार लिया गया है। मुझे क्लेरिफिकेशन करने दीजिए।

अध्यक्ष महोदय : अगर आप का नाम लिया गया है, तो कोई बात नहीं है। आप बैठ जाइये।

Shri Sheo Narain: I want to clear the whole position.

Shri Priya Gupta (Katihar): I have been standing from the very beginning.

Mr. Speaker: Order, order. No further discussion.

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, सब सदस्यों को मौका दिया जाय।

अध्यक्ष महोदय : मैं उन वक्त सब सदस्यों को मौका नहीं दे सकता हूँ।

श्री प्रकाशवीर शास्त्री: अध्यक्ष महोदय, जो माननीय सदस्य अपने प्राण उठ कर बोलने लग जाते हैं, उन को तो मौका मिल जाता है।

अध्यक्ष महोदय : यह शिकायत तो हमेशा रहनी है। हर एक को यह शिकायत है।

श्री प्रकाशवीर शास्त्री : चूँकि हम लोग खड़े हो कर आप का ध्यान आकर्षित करते हैं और आप की आज्ञा मांगते हैं, इसलिए हम को मौका नहीं मिलता है।

श्री प्रिय गुप्त : मैं पहले मे खड़ा हूँ, लेकिन मुझे नहीं बुलाया गया है। श्री रघुनाथ सिंह ने बगैर पूछे बोलना शुरू कर दिया और उन को मौका मिल गया।

श्री हुकम चन्द कछवाय : मेरे साथ घटना हुई है, लेकिन मुझे नहीं बुलाया गया है।

अध्यक्ष महोदय : हर एक माननीय सदस्य बताना चाहता है कि क्या हुआ था। अब हर एक घटना के बारे में यहाँ पर डीबेट नहीं हो सकती है।

Shri Priya Gupta: You allowed Mr. Raghunath Singh to speak without permission.

Mr. Speaker: It was not without my permission that he spoke.

Shri Priya Gupta: How was he given the permission? He never sought it and you gave it.

श्री प्रकाशवीर शास्त्री: इस बारे में कुछ नियम तो होना चाहिए।

अध्यक्ष महोदय : नियम तो है, लेकिन जिन को मोका नहीं मिलता है, उन को हमेशा शिकायत रहेगी ।

श्री शिव नारायण : अध्यक्ष महोदय, कम से कम मुझे स्पष्टीकरण का मोका तो मिलना चाहिए । मेरे बारे में चलत बानें कही गई हैं ।

श्री प्रिय गुप्त : सब के लिए एक नियम होना चाहिए । मैं इतनी देर से खड़ा हो रहा हूँ, लेकिन मुझे नहीं बल्लया गया है, जब कि दूसरे माननीय सदस्यों को मोका दे दिया गया है ।

श्री शिव नारायण : अध्यक्ष महोदय, पार्लियामेंट का नियम है कि सदस्यों को पर्सनल एक्सप्लेनेशन का अवसर दिया जाता है । मुझे भी अपनी बात क्लीयर करने का मोका मिलना चाहिए ।

Mr. Speaker: Mr. Sheo Narain as well as Mr. Priya Gupta will kindly go out of the House.

(Shri Sheo Narain then left the House.)

Mr. Speaker: Mr. Priya Gupta also will kindly go out.

Shri Priya Gupta: Is it to balance this, Sir? *(Interruptions.)*

(Shri Priya Gupta then left the House.)

श्री हुकम चन्द कल्लवाय : क्या आप दो बेलों की जोड़ी को निकाल रहे हैं ?

Mr. Speaker: I have heard in detail what has happened. Members would appreciate my difficulty also. It is a limited sphere in which I can work. I must safeguard the rights that are attached to this House and to the hon. members. Within the precincts of the House, no arrest can be made. If it has to be made, first my permission has to be sought.

श्री किशन पटनायक (सम्बलपुर) : मैं एक स्पष्टीकरण चाहता हूँ । यहाँ पर एरेस्ट नहीं होता है, लेकिन एरेस्ट की कार्यवाही शुरू हो जाती है ।

अध्यक्ष महोदय : आप बैठिए ।

My permission has to be sought before any arrest can be made within precincts of this House. Further, if the police come inside the House on some mission, may be in plain clothes, they must not behave in such a manner that they might be offensive to the members or might impede the lawful discharge of their duties by the members. I will request the Home Minister that if any police officer has come inside the Parliament House either for the work of the intelligence department or for any other purpose he should not conduct himself in such a manner that his interference is so apparent. *(Interruptions.)* Sometimes I have to call him for security purposes, and it is done. But he should not conduct himself in such a manner that his interference is so apparent or he causes embarrassment. Members should have free entry into the Parliament House and free exit out of it whenever they want. They should not be obstructed. I will certainly see that those rights are not interfered with. But further than that, I am sorry I cannot interfere, if the police pursues some member outside the precincts of Parliament House. This point is being brought into prominence that there was a car or taxi waiting inside the House. *(Interruptions.)* I will have this whole matter examined. I will keep in mind what actually has been stated to me and I will find out the conditions under which this has happened. If it requires any interference or any further direction on my part, certainly I will do that.

Shri Tyagi: What about the conduct of the members? *(Interruptions.)*

Mr. Speaker: Order, order. If hon. Members...

Shri Vasudevan Nair (Ambalappuzha): What does Shri Tyagi mean? Does he want me to go and ask the police whether there is a warrant against me?

Mr. Speaker: Order, order.

Shri Hem Barua (Gauhati): Sir, a reference was made by Shri Khadilkar to Shri Nath Pai. He is here now. He should be given an opportunity to explain the position.

Mr. Speaker: No, Sir. I am concluding. I cannot open it now again.

Shri Nath Pai (Rajapur): Sir, can I not make a personal explanation?

Mr. Speaker: Let me conclude now. Because he has come late, should I open it afresh?

Shri Nath Pai: Sir, if I am reported by half-a-dozen of my colleagues....

Mr. Speaker: Nothing has been said against him. Not a word has been said against him. I would request him....

Shri Nath Pai: I am also requesting you so that no misapprehension....

Shri Hem Barua: "Spirited away" is not a good phrase.

Mr. Speaker: There is no misapprehension. Nothing has been said against him (*Interruptions*). I had suggested sometime before that if hon. Members agree, they want it and they are prepared to abide by it, then I can suggest to the hon. Home Minister that if any hon. Member is wanted by the police, intimation might be sent to me and I can inform the hon. Member concerned at that time that he is wanted by the police (*Some hon. Members: Yes*). But both things should go together. If information is given, then the hon. Member must go and surrender himself. If hon. Members want that I can ask the hon. Home Minister that he may inform me and I will inform the Member.

Shri Hem Barua: It is a welcome suggestion.

श्री किशन पटनायक : अध्यक्ष महोदय, मेरी एक अर्ज आपसे है....

अध्यक्ष महोदय : अब मैं जल्म कर चुका ।

श्री किशन पटनायक : मेरी यह अर्ज है कि हजार विद्यार्थी के करीब दिल्ली में प्रा चुके हैं....

अध्यक्ष महोदय : इस से मेरा कोई ताल्लुक नहीं है ।

श्री किशन पटनायक : प्राप से ताल्लुक है । वह लोग प्राप के यहां भ्राना चाहते हैं । प्राप से मिलना चाहते हैं....

अध्यक्ष महोदय : मैं देख लंगा ।

श्री किशन पटनायक : प्रभर प्राप उन लोगों के लिए व्यवस्था कर देंगे कि शांतिपूर्ण ढंग से प्राप के पास चल कर प्रा सकते है तो यह बहुत मेहरबानी होगी ।

Mr. Speaker: I will consider.

12.53 hrs.

ESTIMATES COMMITTEE MINUTES ETC.

Shri A. C. Guha (Barasat): Sir, I beg to lay on the Table:

- (1) Minutes of sittings relating to Hundred and third Report of the Estimates Committee on the Ministry of Education—CSIR—National Physical Laboratory.
- (2) Minutes of sitting relating to Hundred and fourth Report of the Estimates Committee on the Ministry of Education—CSIR—Central Electronics Engineering Research Institute.